

[Dr. P. S. Deshmukh]

request the House to suspend their judgment till the Committee has re-examined the whole matter in the light of what I propose to place before them. I may, however, express my firm belief and conviction as well as my hope that when the Committee considers the other side of the case, they will come to no other conclusion except that I and the Bharat Krishak Samaj deserve to be wholly absolved. I have, as I said before, the fullest faith in the sense of justice and fair-play of the Committee headed by such a just and impartial person as Tyagiji.

12.35 hrs.

**BENGAL FINANCE (SALES TAX)
(DELHI AMENDMENT) BILL***

The Deputy Minister in the Ministry of Finance (Shri B. R. Bhagat): Sir, on behalf of Shri Morarji Desai, I beg to move for leave to introduce a Bill further to amend the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Bengal Finance (Sales Tax) Act, 1941, as in force in the Union territory of Delhi."

The motion was adopted.

Shri B. R. Bhagat: Sir, I introduce the Bill.

12.36 hrs.

**DEMANDS FOR GRANTS*—Contd.
MINISTRY OF DEFENCE—Contd.**

The Minister of Defence (Shri Y. B. Chavan): Mr. Speaker, Sir, at the outset, I must thank the hon. Members who participated in the discussion on the Demands for defence, not only for

the participation but for the unanimous support for the Demands that they gave. Among Members from all sides of the House belonging to different political parties, though they defined the task of defence in different ways, emphasised different aspects according to their own views, there was complete unanimity as far as the necessity about the size and nature of the Demands for defence were concerned.

I must thank the hon. Members, also, for another reason, for the general goodwill that they have shown about me. I should not have brought this personal note in my speech, but I think it is my duty when I consider this is a unique honour for me to make my maiden speech on these historic Demands for defence, looking to its size, looking to the time when it is introduced and looking to the conditions under which it has been introduced. Therefore, Sir, I am very grateful to the general sense of confidence that they showed about me.

Sir, I would like to explain the scheme of my speech, because I would like to finish as early as possible. I do not propose to go into the details of some of the administrative type of questions that were raised, but certainly I propose to deal with some major issues that were tried to be raised in the course of the debate. But I can assure those hon. Members who have raised questions of the nature of details that will apply my mind very carefully to them, consider about them, and if at all I come to any conclusions about them I will try to inform them individually, and if I consider they are of some importance I shall certainly inform the House also.

One point that I must immediately mention is about the criticism that was made about too much secrecy and the

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